

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1021
ANSWERED ON:28.11.2011
FUNDS UNDER CAMPA PLAN
Kanubhai Patel Jayshreeben;Thomas Shri P. T.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether all the States have submitted the Annual Plan of Operations for release of funds from Compensatory Afforestation Fund Management and Planning Authority (CAMPA) during the year 2010-11;
- (b) if so, the details thereof and the amount released so far alongwith the details of balance fund with CAMPA, State-wise;
- (c) whether the Government proposes to transfer the funds deposited by Gujarat State into the account of Gujarat State CAMPA;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRIMATI JAYANTHI NATARAJAN)

- (a) A statement showing the position in the matter of receipt of Annual Plans of Operation from States/ Union Territories, is at Annexure ;
- (b) The position regarding the funds released to the State CAMPAs and the balance amount in the accounts maintained by the Ad-hoc CAMPA as on 30th June, 2011 is shown in the unaudited statement at Annexure ;
- (c) to (e) The release of funds to State CAMPAs is being made in terms of the order dated 10th July, 2009 of the Supreme Court of India in IA No.2143 in WP(C) No.202 of 1995 in terms of which release of funds to the State CAMPAs has, inter-alia, been permitted within a limit of about Rs.1000 crores per year for the next 5 years.